

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 132/(MAH)/2017
MA No.141/2017

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2017

NAME OF THE PARTIES: Prachar Communications Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
44	Sheetal mena Alw Jirandra Jain ilb Ashia f Ashia		<i>Sheetal</i>

COMMON ORDER

M.A.No.138/2017 in C.S.P.No. 129/230-232/NCLT/MB/MAH/2017
M.A.No.139/2017 in C.S.P.No. 130/230-232/NCLT/MB/MAH/2017
M.A.No.140/2017 in C.S.P.No. 131/230-232/NCLT/MB/MAH/2017
M.A.No.141/2017 in C.S.P.No. 132/230-232/NCLT/MB/MAH/2017
M.A.No.142/2017 in C.S.P.No. 133/230-232/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. It has been informed that some of the connected Scheme Petitions are in Court Room No.1. However, adjourned to 5th July,2017.
3. The Registry is directed to consolidate all these Petitions together and place it before the Bench having the jurisdiction on the basis of Paid up Capital.
4. The matter is adjourned to **5th July,2017.**

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 03..05.2017